

**Mini-Summit of Commonwealth
Countries**

335. SHRI V. TULSIRAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether a mini-summit of the Commonwealth countries is expected to take place in the near future about the question of imposing sanctions against South Africa;

(b) if so, the venue of the summit meeting;

(c) the number of countries expected to participate; and

(d) the other items on the agenda besides question of imposing sanctions against South Africa ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : (a) Yes, Sir.

(b) London.

(c) Australia, Bahamas, Canada, India, U.K., Zambia and Zimbabwe.

(d) No other items are on the agenda.

**Development of Tourist Centres in
Pathananhitta District of Kerala**

336. SHRI K. KUNJAMBU : Will the Minister of TOURISM be pleased to state :

(a) whether there is any proposal to develop tourist centres in the Pathananhitta district of Kerala during the Seventh Plan; and

(b) is so, the details thereof ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b) . No proposal has been received from the Government of Kerala for the development of tourist centres in the Pathananhitta district during the Seventh Plan period.

**Proposal for Selective Sanctions against
South Africa**

337. SHRI JAGANNATH PATTNAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the non-aligned nations are unanimous on the question of imposing punitive sanctions against South Africa;

(b) whether it is a fact that some of the non-aligned countries on the UN Security Council have proposed for imposing selective sanctions against South Africa; and

(c) if so, the precise position taken by non-aligned countries in the Security Council ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : (a) The nonaligned countries have repeatedly called for the imposition of comprehensive mandatory sanctions against South Africa by the Security Council under Chapter VII of the U.N. Charter.

(b) and (c). In May and June this year, following South African attacks in some frontline States and the raid in Angola respectively, the nonaligned countries in the Security Council introduced two resolutions calling for imposition of selective sanctions under Chapter VII of the U.N. Charter. Both the resolutions were vetoed by the USA and UK.

**Constitution of Committee on term Lending
through Cooperatives—Credit**

338. SHRI BALASAHEB VIKHE PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether a Committee on term lending through cooperatives credit has been constituted as the standing committee on cooperatives credit ;

(b) if so, the details thereof including its organisational set up, the terms and reference of the committee, functions/duties etc. to be performed by it and its scope and the objects and reasons for its constitution ; and

(c) the body which was looking after the duties/functions etc of this committee before its constitution?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The Committee on Term Lending through Co-operatives (COTELCOOP) was set up to deliberate on policy issues relating to term lending by Co-operatives. As the policy issues relating to short term credit structure remained outside the purview of COTELCOOP, the Committee has been reconstituted as "Standing Committee on Co-operative Credit". The Committee would comprise the Chairman (NABARD), Managing Director (NABARD), a representative each of RBI, Ministry of Finance, Ministry of Agriculture, Ministry of Rural Development, National Federation of State Co-operative Banks, National Federation of State Land Development Banks, two representatives each of State Co-operative Banks and State Land Development Banks and three Registrars of Cooperative Societies. The Chief General Manager, Institutional Development Department, NABARD will be the Member Secretary of the Committee. The terms of reference of the Committee are indicated in the statement given below.

(c) The policy issues relating to long-term lending by Co-operatives were dealt with by the COTELCOOP. There was no separate Advisory Committee to deliberate upon the policy issues relating to short-term co-operative credit structure.

STATEMENT

The Terms of Reference of the Standing Committee on Co-Operative Credit

The terms of reference of the Committee are as Under :—

To advise on policies pertaining to co-operative credit which would include :

- (i) Review of structural, organisational, financial and operational matters relating to co-operative credit structure, so as to make it a more effective channel of credit, keeping in view the regional imbalances and flow of credit to weaker sections, scheduled castes/tribes, etc.

- (ii) Review of issues relating to refinance facilities to co-operatives for agricultural as well as for non-agricultural purposes.
- (iii) Review of operations on National Rural Credit (LTO) Fund, National Rural Credit (Stabilisation) Fund, in relation to co-operative credit structure.
- (iv) Review of the issues relating to raising of resources by co-operative credit structure with particular reference to floatation of debentures by State Land Development Banks.
- (v) Review of NABARD's role in relation to provisions of Banking Regulation Act, 1949, in so far as they concern state and central Co-operative banks.
- (vi) Suggest measures for effective co-ordination among co-operative credit institutions, Government of India, State Governments, National Co-operative Development Corporation, National Co-operative Union of India, etc.
- (vii) Any other issues which may be referred to the committee from time to time.

12.00 hrs

RE ADJOURNMENT MOTION

[English]

(Interruptions)

MR. SPEAKER : Mr. Madhav Reddi,

(Interruptions)

MR. SPEAKER : I have called Mr. Madhav Reddi. What is your point of order?

SHRI C. MADHAV REDDI (Adilabad): We have given adjournment motions regarding worsening of Centre-State relations due to intemperate utterances of some of the